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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 956-L.—20th September, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 24 of 2022

**THE WEST BENGAL PANCHAYAT
(AMENDMENT) BILL, 2022.**

**A
BILL**

to amend the West Bengal Panchayat Act, 1973.

WHEREAS it is expedient to amend the West Bengal *Panchayat Act, 1973*, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XLI of 1973.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal *Panchayat (Amendment) Act, 2022*.

*The West Bengal Panchayat
(Amendment) Bill, 2022.*

(Clause 2.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 140 of
West Ben. Act
XLI of 1973.

2. In sub-section (1) of section 140 of the West Bengal *Panchayat Act, 1973*, for the words “except the district of Darjeeling”, the words “except the districts of Darjeeling and Kalimpong” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend sub-section (1) of section 140 of the West Bengal *Panchayat Act, 1973* (West Ben. Act XLI of 1973), for effective implementation of the Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 20th September, 2022.

PRADEEP MAJUMDAR,
Member-in-charge.

By order of the Governor,
PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*